

(b) the progress made in this regard, case-wise; and

(c) the number of cases in which charge-sheets have been filed during this period?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) During the last three years, i.e., 1993, 1994, 1995 and 1996 (upto 30.6.96), a total of 642 cases were taken up by the CBI in the National Capital Territory, Delhi, for investigation.

(b) As a result of finalisation of investigations, 402 cases were disposed off from investigation leaving 240 cases for investigation as on 30.6.96.

(c) Chargesheets have been filed in 255 cases by the CBI in the Court of Law during the above period.

#### Drinking Water

895. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have adopted the availability of 40 LPD drinking water per day per head as a national norm for urban areas;

(b) if no, the norm fixed for the urban areas;

(c) the number of towns where water supply according to the norm has been made available together with the number of urban areas where such facilities are still to be provided; and

(d) the state-wise allocation made in 1995-96, 1996-97 for urban water supply?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The norms adopted for water supply in urban areas are :

- 125 litres per capita per day (l pcd) for urban areas where piped water supply and underground sewerage system are available.
- 70 l pcd in urban areas provided with piped water supply but without underground sewerage system
- 40 l pcd for towns with spot source/standposts. One source for 20 families within a maximum walking distance of 100 metres.

(c) Water supply being a State subject, the town-wise details of position of water supply is not maintained centrally. As per the information furnished by the State Governments, 84.33% of the urban population is provided with safe drinking water facilities as on 31.3.93.

(d) The allocation made by the Planning Commission in the State Plan under Urban Water Supply

and Sanitation sector and funds released as Central share under a celerated Urban Water Supply Programme during 1995-96 is enclosed as statement. The outlay for 1996-97 is yet to be finalised.

Urban Water Supply And Sanitation Outlay for 1995-96

#### STATEMENT

S.No.	State	Revised allocation for 1995-96 in State Plan under urban water supply & Sanitation sector	Funds released by Deptt. of Urban Dev. during 1995-96 under the Centrally Sponsored Accelerated Urban Water Supply Programme
(Rs. in crores)			
1.	Andhra Pradesh	73.37	0.00
2.	Arunachal Pradesh	9.94	0.00
3.	Assam	10.94	0.00
4.	Bihar	2.12	0.94
5.	Goa	18.25	0.00
6.	Gujarat	21.15	0.27
7.	Haryana	23.00	0.77
8.	Himachal Pradesh	57.45	0.82
9.	J & K	54.85	0.28
10.	Karnataka	72.42	0.00
11.	Kerala	30.05	0.25
12.	Madhya Pradesh	45.80	3.80
13.	Maharashtra	393.79	0.36
14.	Manipur	11.63	0.39
15.	Meghalaya	5.05	0.48
16.	Mizoram	12.05	0.07
17.	Nagaland	3.30	0.00
18.	Orissa	28.64	0.01
19.	Punjab	5.94	0.77
20.	Rajasthan	147.20	2.37
21.	Sikkim	3.70	0.00
22.	Tamil Nadu	356.08	0.00
23.	Tripura	6.69	0.00
24.	Uttar Pradesh	27.13	7.64
25.	West Bengal	3.84	0.71
26.	A & N Islands	2.02	0.00
27.	Chandigarh	8.29	0.00
28.	D & N Haveli	0.12	0.00
29.	Daman & Diu	0.54	0.00
30.	Delhi	205.50	0.00
31.	Lakshadweep	0.07	0.00
32.	Pondicherry	4.55	0.00
Total		1665.47	20.00